

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 531/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets under the “Implementation of the 220kV bays for RE generators and the 400 / 220 kV ICT’s at Bikaner-II PS” in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Petition No. 662/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets under the “Implementation of 1 No. of the 220kV Line Bay at the 4004 / 220kV Bikaner-II PS for the Interconnection of the Solar Projects (M/s. NHPC Limited) in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Petition No. 122/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff Period for the “2nd Circuit of Kishenpur – Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end” under the “Transmission system for evacuation of power from Prakaldul HEP in Chenab valley HEPs – LTA System” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others.

Petition No. 349/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for 1 No. of the 220 kV Line Bay at Parli (PG) S/s for interconnection of Review Tej Shakti Private Limited (RTSPL) under the “Implementation of 1 No. 220kV bay at Parli (PG) for interconnection of RE project of M/s Renew Tej Shakti Private Limited (RTSPL)” in the Western Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL).
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.

Petition No. 354/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 400kV Line Bay at the 765/400 kV Parli (New) Sub-station for interconnection of RE project under the "Implementation of 400kV line bay at the 765/400 kV Parli (New) Sub-station for the RE Interconnection" in the Western Region.

Petitioner : PARLI Power Transmission Limited (PPTL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, CVPPL
Shri Zafrul Hasan, PGCIL, PBTSL, PPTL
Shri Angaru Naresh Kumar, PGCIL, PBTSL, PPTL
Shri Vijay G., PGCIL, PBTSL, PPTL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period.
3. In Petition No. 122/TT/2026, the learned counsel for Respondent No. 17 (CVPPL) submitted that the reply has been filed with respect to the instant matter, which may be considered while determining the tariff.
4. After hearing, the Commission directed as under:
 - i) Issue notice to all the Respondent(s) in the above matters;
 - ii) The Respondent(s) to file their respective replies, if any, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;



Petition No. 531/TT/2025 and 662/TT/2025

5. The Respondent No. 17, i.e., June RE Private Limited (in Petition No. 531/TT/2025) and NHPC Limited (in Petition No. 662/TT/2025), to file their replies as regards to the prayer of the PBTSL seeking deemed COD of Asset-I under the fourth proviso to Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as well as the status of the associated downstream assets falling within the scope of the Respondent No. 17. The replies to be filed by the respondents within two weeks with an advance copy to the Petitioner.

6. CTUIL is directed to submit the following information on an affidavit within two weeks:

- a) The date of commencement of Connectivity under the GNA Regulations, 2022;
- b) Whether the Scheduled Commercial Operation Date (SCOD) of the transmission assets covered under the instant transmission Petition has been revised by CTUIL. If so, furnish the revised SCOD along with the relevant approval / communication issued by CTUIL;
- c) The following details in the prescribed format, duly supported by the relevant documents:

Sl. No	Particulars	Submissions by CTUIL
1.	Date of application for connectivity	
2.	Quantum of Connectivity granted	
3.	Start Date of Connectivity	
4.	SCOD of project as per application	
5.	Date of Final Grant of connectivity	
6.	Capacity commissioned (in MW), if any	
7.	Date of effectiveness of connectivity/ GNA	

Note: All the above statements / details shall be duly supported by the relevant documents.

- d) Confirm whether there is any mismatch between the generation system and the transmission system. If so, furnish the details thereof.

7. Further, the Petitioner is directed to furnish the following information on an affidavit, within three weeks with an advance copy to the Respondent(s) in the following matters:

Petition No. 531/TT/2025

- a) The scheme-wise status of all the transmission schemes covered under the Transmission Licence granted in Petition No. 137/TL/2022 and the amendment thereto in Petition No. 181/TL/2023, indicating the corresponding transmission tariff Petition Number, Date of Commercial Operation (COD), and the reasons



- for non-filing of a single tariff Petition, if any, with respect to the licensed transmission schemes;
- b) The details of variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation, duly supported by the relevant documents;
 - c) The Investment Approval (IA) was accorded on 22.8.2022, whereas the Transmission Licence was granted on 21.11.2022. Accordingly, clarify the reasons for obtaining IA prior to the grant of the Transmission Licence;
 - d) Reconcile the Initial Spares as per the Auditor's Certificate, Form-5, and Form-13, and submit the details of Plant and Machinery cost up to the cut-off date;
 - e) The mapping of the transmission assets implemented / to be implemented, along with the corresponding Petition Number, vis-à-vis the scope of work covered under the IA accorded by the Petitioner's company vide Board Resolution dated 22.8.2022;
 - f) Abstract of the Estimated Cost of ₹9246.00 lakh, including IDC of ₹576.00 lakh, as approved under the IA accorded by the Petitioner's Company vide Board Resolution dated 22.8.2022;
 - g) Form-5A, Form-7B, and Form-12;
 - h) Details of the time overrun claimed with respect to the instant transmission assets as per the formats given below:

Reasons for Time Overrun	From	To	Total Time Overrun (in Days)	Net Time Overrun (in days)	Remarks

- i) Revised Cost Estimates (RCE);
- j) Liability Flow Statement in Excel Format;
- k) Justify the discrepancy between the Notional IDC of ₹3.65 lakh shown in the Excel sheet and the Notional IDC of ₹3.63 lakh claimed in the instant Petition. Accordingly, submit the revised claim, incorporating the correct Notional IDC, along with the detailed supporting computation;
- l) Form-5 with respect to the transmission asset in Excel format;
- m) Loan documents and basis for taking the interest rates in Form-9C.

Petition No. 662/TT/2025

- a) The details of variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation, duly supported by the relevant documentary evidence;



- b) The IA was accorded on 6.6.2023, whereas the Transmission Licence was granted on 28.1.2024. The Petitioner is directed to clarify the reasons for obtaining the IA prior to the grant of the Transmission Licence;
- c) Reconcile the Initial Spares as per the Auditor's Certificate, Form-5, and Form-13, and furnish the details of the Plant and Machinery cost up to the cut-off date;
- d) Form-5A, Form-7B and Form-12;
- e) Details of time overrun claimed with respect to the instant transmission assets as per the formats given below:

Reasons for Time Overrun	From	To	Total Time Overrun (in Days)	Net Time Overrun (in days)	Remarks

- f) Abstract of the estimated cost of ₹2246.00 lakh, as approved under the IA accorded by the Petitioner's Company vide Board Resolution dated 6.6.2023;
- g) Revised Cost Estimate (RCE);
- h) IDC Statement in Excel format;
- i) Loan documents and basis for taking the interest rates in Form-9C.

Petition No. 122/TT/2026

- a) Liability Flow Statement in Excel format;
- b) Computation of Notional IDC in Excel format.

Petition No. 349/TT/2026

- a) Detailed computation of Notional IDC in Excel format;
- b) Form-9C in Excel format;
- c) Cash IDC Statement and Liability Flow Statement in Excel format;
- d) Form-12 along with the details of Time Overrun.

Petition No. 354/TT/2026

- a) Self-declaration with respect to the COD Certificate;
- b) Loan documents and basis for taking the interest rates in Form-9C.



8. The matters will be listed for further hearing on **21.8.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

